

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 99 of 2020

IN THE MATTER OF:

Urmila Ray & Anr.

...Appellants

Versus

Seth Chemical Works Pvt. Ltd. & Ors.

...Respondents

Present:

**For Appellant: Mr. Shwetaank Nigam, Mr. Jayant K. Mehta and
Mr. Srikar Pagadala, Advocates.**

**For Respondent: Mr. Rahul Malhotra and Mr. Ratnako Banerji,
Advocates for R-1 to R-3.
Ms. Amrita Pandey and Ms. Anamika Pandey,
Advocates For R-4 & R-5.**

ORDER
(Virtual Mode)

02.09.2020 The Learned Counsel for the Respondent Nos. 4 & 5 seeks time to file Reply-Affidavit. The Learned Counsel for the Appellant is opposing referring to the Order dated 07th August, 2020. The Learned Counsel for the Respondent Nos. 4 & 5 states that because of Lockdown position in Kolkata, there was difficulty. One last opportunity is given.

The Respondent Nos. 4 & 5 may file Reply-Affidavit within a week. Rejoinder, if any, should be filed after that but before the next date of hearing.

Parties may file brief Written-Submissions not more than three pages in advance.

Cont....

Interim Order already passed shall continue till the next date of hearing.

List the Appeal For Admission (After Notice) on **18th September, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md